

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 104**  
**(IB)-2240(ND)2019**  
**New IA-1175/2022**

**IN THE MATTER OF:**

**M/s Hi Tech Resource Management Limited ... Applicant/Petitioner**

**Versus**

**M/s Overnite Express Limited**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 15.03.2022**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

Ms. Nibruti Samal Adv for the RP

**ORDER**

**IA-1175/2022:** Notice be issued to the Suspended Board of Directors by all modes including Email. Ld. Counsel appearing for the Applicant submits that the Corporate Debtor was not an MSME prior to the initiation of the CIRP. The Resolution Professional is directed to be present through video conference on the next date of hearing. List on 13.04.2022.

  
**(L. N. GUPTA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**